

ANF- 4B
Application for Fixation / Modification / Revision of Standard Input Output Norms (SION)
 [Please see guidelines given at the end before filling the application online]

Part A

1	IEC No.		Branch Code	
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2	Application For				
	Ecom. Reference No	Submission Date	Submitted To	RA File No	RA File Date

3	RCMC Number	Date	Issuing Authority	Validity Period	Products for which registered

4	Excise Registration Number	Address of the jurisdictional Central Excise Authority under whose jurisdiction the factory / premises situated.	Address of the factory / premises where the items to be imported are proposed to be used

5	Application Fee details	Bank Receipt/Electronic Fund Transfer No. / Credit Card details	Name of the Bank Branch on which drawn, if applicable.	Mode of payment	Date	Amount (in Rupees.)

6	Industrial Registration Details - MSME / IEM Registration Number	Issuing Authority	Date of Issue	Products for which registered

Part B

7	Total CIF value of Imports applied for			Export Product Details	
	In Rupees	In currency of imports	In US \$	Description of Export Product	Export Product Group

8. Details of Items required for manufacture of One Unit of Export Product (Purpose of inputs should be indicated against each item i.e whether the input is required as a raw materials / components / solvents / catalyst / packing material etc.

A. Imported Inputs

S No	Required import item				Quantity required for each of export product	UOM	Purpose of Requirement - Relationship / utility / application of import or export*	Wastage Claimed (%age) on net content basis / yield, if applicable
	Description		Technical Charact eristics	ITC(HS) Code				
	Raw mate rial	Comp onent s						

B. Indigenous Inputs

SI. No	Required indigenous item				Quantity required for each unit of export product *	UOM	Purpose of requirement- Relationship / utility / application of import or export	Wastage Claimed (%age) on net content basis/ yield, if applicable
	Description		Technical Characteristics	ITC(HS) Code				
	Raw material	Components						

(* purpose of requirement should be indicated against each item i.e whether the item is required as a raw material /components /solvents/catalyst/packing material etc)

9. Detail of wastages claimed:

Sl. No	Wastage claimed on Imported Item & Justification	Wastage claimed on Indigenously Procured Item and justification

10. Production and Consumption data of the manufacturer/supporting manufacturer for preceding three financial years

Year	Total Production of the export product	Quantity of different inputs consumed	Quantity consumed / unit production

11. Details of earlier Advance Authorisations obtained (if any) for the export product in the preceding two financial years

S No	Authorisation Details			Quantity of different items consumed	Quantity consumed/unit production
	Authorisation No	Authorisation Date	Issuing authority		

12. In case the application is made for modification in existing SION, please furnish

Existing SION Number	Nature of Modification required	Details of Modification required (upload details)

DECLARATION / UNDERTAKING

I / We hereby declare that:

- the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.

4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
5. Applicable in case of Advance Authorisation applications under paragraph 4.07 of HBP only.
6. I / We shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customs duty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excess of the norms fixed by NC.
7. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
8. that I/We have updated the IEC profiles in JANF 1.
9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.
10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

Place:
Date:

Signature of the Applicant
Name
Designation
Official Address
Telephone
Residential Address
Email Address

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.06, 4.22, 4.23, 4.24, 4.25 of HBP]

1. Application shall be filed online using digital signature only.
2. RCMC details need not be given if the same have already been updated in the ANF-1.
3. Please upload following information:
 - (a) Production and Consumption data of the manufacturer/supporting manufacturer of the preceding three financial years as given in serial No. 10 of the application, duly certified by the Chartered accountant/ Cost Accountant / Jurisdictional Excise Authority.
 - (b) Technical details, as applicable, as per Appendix 4E.
 - (c) Chartered Engineer certificate certifying the import requirements of raw materials as per Appendix 4K of HBP.